GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

RAJYA SABHA

UNSTARRED QUESTION NO. 1060 TO BE ANSWERED ON 19.12.2018

INCLUSION OF WORKERS OF UNORGANISED SECTORS UNDER LABOUR CODE

1060. SHRI SANJAY SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the unorganised sector, IT sector employees and administrative staff is not included under the ambit of Labour Code on occupational safety, health and working conditions;
- (b) whether it is also a fact that the draft Code looks to reduce safety inspections for companies deploying fewer than 500 people;
- (c) if so, how does Government plan to ensure the inclusion of workers in the unorganised sector under the scheme; and
- (d) the details of all the social security schemes under the ambit of Labour Code on occupational safety, health and working conditions?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) to (d): The Second National Commission on Labour, which submitted its Report in June 2002, had recommended that the existing set of labour laws should be broadly grouped into four or five groups of laws. In line with the recommendations of the Commission, this Ministry initiated the exercise of drafting four Labour Codes relating to (i) Wages, (ii) Industrial Relations, (iii) Social Security; and (iv) Occupational Safety, Health and Working Conditions.

The draft Labour Code on Occupational Safety, Health and Working Conditions has been prepared after amalgamating, simplifying and rationalizing the relevant provisions of thirteen Central Labour Acts. Applicability of the proposed Code would be on all the establishments of all sectors having 10 or more workers. There is no proposal to reduce safety inspection for establishments deploying less than 500 workers in the Code.

The provisions of the draft Labour Code on Occupational Safety, Health and Working Conditions are at pre-legislative Stage, at present.
